

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 64/2019 in Petition No.12/MP/2019

Subject: Petition under Sections 79 (1) (c), (f), (k) and other applicable provisions of the Electricity Act, 2003 in connection with the disputes and differences arising due to breach of Power Purchase Agreement dated 8.8.2005 entered between it and Nuclear Power Corporation of India Limited and allowing the claim for damages.

Petitioner: MP Power Management Company Limited

Respondent: Nuclear Power Corporation of India Limited (NPCIL) & Ors

Date of hearing: **9.7.2020**

Coram: Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member

Parties present: Shri Narendra Hooda, Senior Advocate, NPCIL
Ms. Shreya Sethi, Advocate, NPCIL
Shri Ravi Sharma, Advocate, MPPMCL
Shri Rajeev Gupta, MPPMCL

Record of Proceedings

Due to paucity of time, the Petition could not be taken up for hearing through Video Conferencing. Accordingly, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on **20.7.2020**.

By order of the Commission

Sd/-
(B.Sreekumar)
Deputy Chief (Legal)

